- (a) whether Government is planning to formulate performance based incentive scheme for the civil servants, if so, the details thereof; and
  - (b) the time by which such a scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Government of India has accepted in principle the recommendation of the Sixth Central Pay Commission for introduction of a Performance Related Incentive Scheme (PRIS) in the form of pecuniary benefit over and above the regular salary, based on the targeted performance and performance parameters, out of the Non-Plan budgetary savings, for the Central Government employees.

(b) No time frame has been fixed.

## Raising of question about Lokpal Act

2407. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

- (a) whether the CBI has raised question about the Lokpal Act by saying there are 'anomalies and legal inconsistencies that could result in the weakening of the agency'; and
  - (b) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Director, CBI has, by a letter dated 16.01.2014, raised some issues relating to legal inconsistencies and anomalies that may emerge as a result of the recent enactment of the Lokpal and Lokayuktas Act, 2013 and the amendments in the CVC Act and DSPE Act, 1946.

The Government has taken note of the issue raised by CBI. Majority of the issues raised by CBI relate to matters on which there have been extensive deliberations in Parliament and also consultations with stakeholders (including CBI) by the Select Committee of Rajya Sabha before the relevant provisions were finally given shape by the Select Committee and were passed by Parliament in their present form. In view of this, it is only after the institution of Lokpal becomes fully functional and if the Lokpal, as the pivotal institution on which implementation of the Act will be centered, experiences difficulties in respect of specific issues (which may include issues raised by CBI), that the Government may consider issuance of

necessary orders, not inconsistent with the provisions of the Act, whenever necessary, for removal of such difficulties under section 62 of the Act. Where any such difficulty is of the nature that it cannot be removed by an executive order, the matter may require amendments in the Act by Parliament.

CBI has been advised accordingly.

## Changed format of UPSC examination

2408. SHRI AMBETH RAJAN: Will the PRIME MINISTER be pleased to state:

- (a) whether changed format of examination of Union Public Service Commission (UPSC) has hampered the prospects of civil service exam aspirants especially aspirants belonging to SC/ST category, if so, the details thereof;
- (b) whether Government has received any representation from students particularly SC/ST category in this regard; and
  - (c) if so, the details of the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) After changes in the scheme of Civil Services (Main) Examination were notified, the Government received certain representations/references in the recent past from various quarters. It has been decided to give two additional attempts to all categories of candidates w.e.f. CSE 2014, with consequential relaxation of maximum age for all categories of candidates, if required.

## Rating of Indian bureaucracy

2409. SHRI VIJAY JAWAHARLAL DARDA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is aware about the findings revealed in the report released in second week of January, 2012, by the Hong Kong based Political and Economic Risk Consultancy Ltd. where rating of Indian bureaucracy was depicted as "worst";
- (b) whether that rating improved during the financial year *i.e.* 1st April, 2012 to 31st March, 2013;